

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 3223 of 2020

1. Ratmani Devi		
2. Guddi Devi	...	Petitioners
Versus		
The State of Jharkhand	...	Opposite Party

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioners	: Mr. P.N. Rai, Advocate
For the State	: Mr. V. Roy, Addl. P.P.

Order No.02 Dated- 10.09.2020

Heard the parties through video conferencing.

Learned counsel for the petitioners personally undertakes to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

In view of the personal undertaking of the learned counsel for the petitioners, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending their arrest, the petitioners have moved this Court for grant of privilege of anticipatory bail in connection with Chandwa P.S. Case No.03 of 2020 registered under sections 409/420/120B/34 of the Indian Penal Code.

The Learned counsel for the petitioners submits that the allegation against the petitioners is that petitioner no.1 being the Sanyojika between the period September, 2016 and petitioner no.2 being the Sanyojika between the period September, 2016 to September, 2018 of Saraswati Vahini Mata Samiti, Upgraded Middle School, Banhardi have misappropriated by excessive withdrawing of Rs.3,71,924/-. It is further submitted that the allegation against the petitioners are all false and the petitioners are illiterate ladies and have not retained or misappropriated any money rather they have duly and honestly passed the said money to the Secretary who is the Headmaster of the school and is a co-accused. It is then submitted that the petitioners undertake to deposit Rs.3,71,924/- with Block Education Extension Officer,

Chandwa without prejudice to their defence in this case and also undertake to cooperate with the investigation of the case. Hence, it is submitted that the petitioners be given the privilege of anticipatory bail.

Learned Addl. P.P. opposes the prayer for grant of anticipatory bail.

Considering the submissions of the counsels and the fact as discussed above, I am of the opinion that it is a fit case where the above named petitioners be given the privilege of anticipatory bail. Hence, in the event of their arrest or surrender within a period of six weeks from the date of this order, they shall be released on bail on showing the proof of deposit of Rs.3,71,924/- with Block Education Extension Officer, Chandwa and on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) each with two sureties of the like amount each to the satisfaction of learned A.C.J.M., Latehar, in connection with Chandwa P.S. Case No.03 of 2020 with the condition that the petitioners will cooperate with the investigation of the case and appear before the Investigating Officer as and when noticed by him and will furnish their mobile numbers and a copy of their Aadhar Cards in the court below with the undertaking that they will not change their mobile numbers during the pendency of the case subject to the conditions laid down under section 438 (2) Cr. P.C.

(Anil Kumar Choudhary, J.)

Gunjan-